

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, AT KOLKATA**

O.A. NO. 83 OF 2024

IN THE MATTER OF:

NAGRIK SWARTHARAKSHA SANGRAM PARISHA ... APPLICANT

VERSUS

THE STATE OF ASSAM & ORS. RESPONDENTS

INDEX

SL. NO.	PARTICULAR	PAGE NO.
1.	Rejoinder Affidavit on Behalf of the Applicant to the Counter Affidavit filed by the Respondent No. 4.	1-13
2.	<u>ANNEXURE P-13</u> A screenshot of the Silchar Municipal Board website on Swachh Bharat Mission.	14
3.	<u>ANNEXURE P-14</u> A true copy of the letter dated 03.10.2024.	15-16
4.	<u>ANNEXURE P-15</u> A true copy of the survey report conducted by the Applicant on the usage of Waste Bins.	17-23
5.	<u>ANNEXURE P-16</u> True copies of the photographs dated 27.01.2025.	24
6.	<u>ANNEXURE P-17</u> True copies of the consent letters dated 31.10.2023 and 28.02.2024 issued by the Inspector of Schools, CDC Silchar	25-26
7.	<u>ANNEXURE P-18</u> True copies of the current photographs evidently showing the burning waste at the Meherpur dumping site, along with visible emissions of toxic smoke,	27-28
8.	Proof of Service	28

THROUGH:

DATE: 01.02.2025


(Madhumita Bhattacharjee)

PLACE: Delhi

Advocate for the Applicant

J-1921, C. R. PARK,

New Delhi-110019

Mob. 9811785211

[Email-bhattachrjee.madhumita@gmail.com](mailto:bhattachrjee.madhumita@gmail.com)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, AT KOLKATA

O.A. NO. 83 OF 2024

IN THE MATTER OF:

NAGRIK SWARTHARAKSHA SANGRAM PARISHA ... APPLICANT

VERSUS

THE STATE OF ASSAM & ORS RESPONDENTS

**REJOINDER AFFIDAVIT ON BEHALF OF THE APPLICANT TO THE
COUNTER AFFIDAVIT FILED BY THE RESPONDENT NO. 4.**

I, Haridas Dutta, General Secretary, Nagrik Swartharaksha Sangram Parisad Organisation, having office at Church Road, Ambicapatty, Silchar-788004 do hereby solemnly declare and affirm as under: -

1. That I am Authorized to represent the Nagrik Swartharaksha Sangram Parisad Organisation, situated at Church Road, Ambicapatty, Silchar-788004 vide Authority letter dated 17.01.2024. That I am authorized on behalf of the applicant to swear this affidavit and I am well conversant with facts of the case derived from the records and hence, competent to swear this Rejoinder affidavit.
2. That the present Reply filed by the Respondent No. 4 has been traversed by the Applicant in its entirety and the Applicant states that all the averments made therein may be construed as denied and disputed unless specifically admitted.
3. That the contentions made by the Respondent No. 4 are mere bald claims and allegations which are unsupported by evidence & the law, and the Applicant vehemently denies all the allegations unless specifically admitted.
4. That the contents of the Original Application are reiterated herein which may be read as part and parcel of this rejoinder affidavit and the same are not repeated herein for the sake of brevity and convenience.
5. That the core issue in the present case is the rampant violation of the Solid Waste Management Rules, 2016, leading to severe public health risks, environmental degradation, and blatant non-compliance with multiple



07 FEB 2025

Supreme Court and NGT orders. The Respondent No. 4's failure to discharge its duty under Rule 16 of the SWM Rules, 2016 has resulted in unchecked pollution and mismanagement of waste in Silchar, Assam and that further contents of the instant Application are reiterated herein which may be read as part and parcel of this rejoinder affidavit and the same are not repeated herein for the sake of brevity.

PRELIMINARY SUBMISSIONS:

That before averting to para-wise reply, the Applicant begs to refer to following preliminary submissions: -

- a. That it is most humbly submitted that vide recent order dated 11.11.2024 in M.C. Mehta v Union of India, Hon'ble Supreme Court has categorically inter alia observed the following pertaining to the issue of implementation of Solid Waste Management Rules, 2016:

"It is a matter of immense importance that the 2016 Rules are implemented in their true letter and spirit in the capital city. As we have been noticing in other cases also, the 2016 Rules have remained on paper. If in the territory of NCT of Delhi, there is a complete failure to implement the 2016 Rules, one can imagine what must be happening in the other cities in the other parts of the country. If we find that all other authorities do not come together and tell us the time-bound schedule for implementation of the 2016 Rules, the Court may have to consider of passing harsh orders. On one hand, there is no implementation of the 2016 Rules as a result of which the garbage/solid waste is being illegally stored in landfill sites which are prone to fires..."

- b. That it is most humbly submitted that Hon'ble Supreme Court of India way back in 1996 had issued various directions in the case of B.L. Wadhwa vs. Union of India and Ors. (1996) 2 SCC 594 which primarily included ensuring that the streets, public premises, parks etc., shall be surface cleaned on the daily basis including holidays. The Hon'ble Supreme Court of India also gave categorical directions that the authorities should ensure collection of levies, recovery charges and costs from any person littering or violating provisions of the diverse Acts, By-laws and regulations to ensure proper and scientific disposal of waste in a manner to subserve the common good.



07 FEB 2025

- f. It is most respectfully submitted that the website of the Silchar Municipal Board, the Respondent No. 4 herein, stipulates the various functions which ought to be undertaken by the Respondent No. 4 pertaining to solid waste management. This comprises of waste segregation and storage at source, primary collection, secondary storage, transportation, secondary segregation, resource recovery, processing, treatment, and final disposal of solid waste. A true copy of the Home Page of the Silchar Municipal Board is already annexed hereto and marked as Annexure P-1 in the original application.
- g. It is most humbly submitted that Section 15 of the Solid Waste Management Rules, 2016, clearly outlines the responsibilities of local authorities in census towns and urban conglomerates. The Respondent No. 4 falls within the definition of a 'local authority' and has failed to fulfil its statutory duties under the said Rules. The inaction on part of the Respondent No. 4 herein, has prima facie led to grave violation of Solid Waste Management Rules. Respondent No. 4 herein has not implemented the Solid Waste Management Rules, 2016 in letter and spirit.
- h. That it is most humbly submitted that even after giving repeated representations and issuance of notice in the present case, there has been no improvement in and around the surroundings of the Applicant herein. Rather, Respondent No. 4 herein is raising high claims that action has been taken as per the Solid Waste Management Rules, 2016. However, on ground reality the state of affairs is quite abysmal as no steps have been taken by Respondent No. 4 herein to clean the town of Silchar in accordance with the Solid Waste Management Rules, 2016 as well as the Solid Waste Management Bye-Laws, 2019 introduced by Respondent No. 4.
- i. It is most humbly submitted that while the Silchar Town Solid Waste Management Bye-Laws, 2019 has categorically enumerated the duties of waste generators in Clause 4.0, on the other hand the responsibilities and the obligatory responsibilities of the Silchar Municipal Board- the Respondent No. 4 herein have not been approved as per Clause 5.0 and 6.0 respectively of the said bye-laws which is highly violative of the



- f. It is most respectfully submitted that the website of the Silchar Municipal Board, the Respondent No. 4 herein, stipulates the various functions which ought to be undertaken by the Respondent No. 4 pertaining to solid waste management. This comprises of waste segregation and storage at source, primary collection, secondary storage, transportation, secondary segregation, resource recovery, processing, treatment, and final disposal of solid waste. A true copy of the Home Page of the Silchar Municipal Board is already annexed hereto and marked as Annexure P-1 in the original application.
- g. It is most humbly submitted that Section 15 of the Solid Waste Management Rules, 2016, clearly outlines the responsibilities of local authorities in census towns and urban conglomerates. The Respondent No. 4 falls within the definition of a 'local authority' and has failed to fulfil its statutory duties under the said Rules. The inaction on part of the Respondent No. 4 herein, has prima facie led to grave violation of Solid Waste Management Rules. Respondent No. 4 herein has not implemented the Solid Waste Management Rules, 2016 in letter and spirit.
- h. That it is most humbly submitted that even after giving repeated representations and issuance of notice in the present case, there has been no improvement in and around the surroundings of the Applicant herein. Rather, Respondent No. 4 herein is raising high claims that action has been taken as per the Solid Waste Management Rules, 2016. However, on ground reality the state of affairs is quite abysmal as no steps have been taken by Respondent No. 4 herein to clean the town of Silchar in accordance with the Solid Waste Management Rules, 2016 as well as the Solid Waste Management Bye-Laws, 2019 introduced by Respondent No. 4.
- i. It is most humbly submitted that while the Silchar Town Solid Waste Management Bye-Laws, 2019 has categorically enumerated the duties of waste generators in Clause 4.0, on the other hand the responsibilities and the obligatory responsibilities of the Silchar Municipal Board- the Respondent No. 4 herein have not been approved as per Clause 5.0 and 6.0 respectively of the said bye-laws which is highly violative of the



framework of the Constitution of India as well as the Solid Waste Management Rules, 2016. 5

- j. That it is necessary to reiterate that Hon'ble Supreme Court, in the landmark case of *Almitra H. Patel & Anr. v. Union of India & Ors.* (2016 NGT O.A. No. 199 of 2014), ruled that "*Further, our attention has been invited to this Court's order dated 06.8.2018 in the ultimate paragraph wherein this Court directed the National Green Tribunal (NGT) not to proceed further in similar matters including in the case of Vardhman Kaushik vs. Union of India, Almitra H. Patel vs. Union of India, Kudrat Sandhu vs. Govt. of NCT of Delhi & Ors.*

Having heard learned counsel appearing for the parties today, we find that it is not necessary to restrain the NGT from entertaining the matters, which involve suitability of location of landfill sites and consequent directions. We therefore consider it appropriate to modify the aforesaid order dated 06.8.2018 and permit the NGT to proceed further in the matters relating to alternative landfill sites. Rest of the order remains intact."

This further makes it unambiguous that the Respondent No. 4 cannot act as a passive advisory body and must actively enforce the solid waste management framework.

- k. That the State of Assam received ₹1043.51 Crores in 2022-23 for solid waste management, with Silchar specifically allocated ₹3.39 Crores under the Swachh Bharat Mission, and an additional ₹4.61 Crores available upon proper utilization of initial funds. Despite this significant financial allocation, there is no verifiable record of how these funds have been used. There are no independent audit reports, no financial accountability mechanisms, and no evidence of any tangible improvements in Silchar's waste management infrastructure. On the contrary, the website of Silchar Municipal Board states that there is lack of adequate funds for implementing different components of Swachh Bharat Mission. Under the heading of Swachh Bharat Mission of Silchar Municipal Board, it is stated inter alia:- "*The incidences of water and sanitation related diseases like diarrhoea, malaria etc. is common in all the areas where insanitary/open defecation is still prevalent. Implementation of proper infrastructure and maintenance of these*



sanitation facilities through intensive demand creation is critical to address the existing sanitation and hygiene issues because of financial constraints." A screenshot of the Silchar Municipal website on Swachh Bharat Mission is annexed herewith and marked as ANNEXURE P-13.

1. That Respondent No. 4 asserts that it has fully complied with the directions issued by the Hon'ble NGT in O.A. No. 606/2018, which mandated quarterly monitoring of solid waste management across all states. However, Respondent No. 4 has failed to produce any evidence that it has taken proactive enforcement measures in Assam, let alone in Silchar. The NGT, in O.A. No. 606/2018, directed Respondent No. 4 to:
 - i) Monitor state-wise progress in solid waste management.
 - ii) Ensure strict enforcement of compliance measures.
 - iii) Conduct independent field inspections.
 - iv) Hold non-compliant state agencies accountable through penalties and corrective actions.
- m. That the town of Silchar generates approximately 100 tons of solid waste daily, yet there exists no organized mechanism to ensure its proper collection, segregation, and disposal. Out of the total waste generated, only about 60 tons are dumped at the Meherpur dumping ground, while the remaining 40 tons are recklessly discarded in open areas, drains, and vacant plots, leading to severe environmental degradation and posing serious health hazards to the residents. This unregulated waste disposal not only contributes to air and land pollution but also results in the contamination of local water bodies, making the situation untenable and highly dangerous.
- n. That the Solid Waste Management Rules, 2016, which provide a comprehensive framework for waste collection, segregation, and disposal, have been blatantly ignored by the responsible authorities, and Respondent No. 4, despite its mandate to oversee compliance, has failed to intervene effectively. The absence of a structured waste management system has led to a rapid deterioration of living conditions, particularly in densely populated areas, where waste accumulates unattended for days or even weeks, producing toxic fumes, foul odors, and breeding grounds for disease-carrying insects and rodents.



- o. That this unprecedented waste crisis in Silchar is not a sudden development but the result of years of administrative apathy and regulatory failure. The Applicant, through its continued advocacy efforts, has repeatedly raised concerns and demanded action, yet the authorities, including Respondent No. 4, have failed to take any meaningful steps toward resolving this environmental emergency. The failure to implement a basic solid waste collection and disposal system is a clear dereliction of duty by the Respondent No. 4, which has the ultimate responsibility for monitoring and enforcement.
- p. That the Applicant has tirelessly worked to bring attention to this growing crisis by making numerous representations to the authorities, yet no significant action has been taken. Letters have been addressed to the Prime Minister of India, the Deputy Commissioner of Cachar, the Executive Officer of Silchar Municipal Board, and even the Minister of the Legislative Assembly of Silchar, all highlighting the dire state of waste mismanagement and the urgent need for intervention.
- q. That despite these repeated appeals, the responses from the government authorities have been dismissive and superficial. Instead of taking concrete remedial action, the authorities have engaged in bureaucratic delays, false assurances, and inaction, allowing the situation to worsen. Notably, the Respondent No. 4, which is responsible for monitoring state compliance and intervening when violations occur, has failed to acknowledge these representations or take any enforcement action against the defaulting local authorities.
- r. That the Applicant's persistent efforts to initiate awareness programs, cleanliness drives, and public participation initiatives have been met with official indifference. Even when the Applicant suggested practical solutions, such as the introduction of garbage collection buckets for every household and the involvement of private organizations like Tata Consultancy Services for waste management, these proposals were either ignored or outright rejected. The lack of engagement from the Respondent No. 4, raises serious concerns about the accountability and effectiveness of the regulatory framework for waste management in Assam.



s. It is also pertinent to highlight that Respondent No. 4's apathy has⁸ not only contributed to worsening environmental conditions but has also endangered public health. Open waste dumping and clogged drains have led to severe outbreaks of mosquito-borne diseases, respiratory illnesses, and other health complications, disproportionately affecting children, the elderly, and individuals with pre-existing conditions. The failure of Respondent No. 4 to take proactive measures in response to these documented complaints is not just a regulatory lapse but a gross violation of the fundamental right to a clean and healthy environment under Article 21 of the Constitution.

PARAWISE REPLY

1. That the contents of paragraph 1 are a matter of record and do not warrant a call for reply.
2. That the contents of paragraph 2 are denied and disputed. Though there is a skeletal conservancy services no regular collection of garbage from the entire Silchar Municipal Board area is done. It is further pertinent to note that the Silchar Town Solid Waste Management Bye-Laws, 2019 has categorically enumerated the duties of waste generators in Clause 4.0, however, on the other hand, the responsibilities and the obligatory responsibilities of the Silchar Municipal Board- the Respondent No. 4 herein have not been approved as per Clause 5.0 and 6.0 respectively of the said bye-laws which is completely violative Constitution of India as well as the Solid Waste Management Rules, 2016 framework.
3. That the contents of paragraph no. 3 are denied and disputed as the same are incorrect. The purported meetings dated 09.07.2019 and 17.06.2019 as mentioned in this paragraph are merely on paper, however, there is no implementation of such door to door collection of garbage and launch of solid liquid resource management project which is not functional. There are 28 Wards in the Silchar Municipal Board and only 13 NGO/SHGs are employed who unable to cover the entire Silchar Municipal Board area due to poor infrastructure. These minutes of meetings are way back from 2019 and does not reflect the current scenario.
4. That the contents of paragraphs no. 4-6 are denied and disputed, however, it is pertinent to note that vide letter dated 03.10.2024, the Applicant herein



communicated to the Chief Executive Officer of Respondent No. 4 requesting to engage a Survey Team for implementation of hundred percent door to door garbage collection. The Applicant herein also requested Respondent No. 4 herein for conducting public announcements towards garbage collection and announced that the defaulters who throw garbage outside would be heavily fined. The Applicant herein extended hundred percent cooperation to Respondent No. 4 herein for keeping the town of Silchar clean.

It is further submitted that IEC activities are not conducted regularly. It is further submitted that Regarding distribution of green & red buckets is found not to be distributed in all areas of Silchar Municipal Board, as transpired from the survey done by the Applicant herein in Ward No. 19 at Chengcoorie Road from 23/01/25 to 27/01/25.

For instance, out of 210 houses surveyed only 73 houses received the buckets i.e. 34.76%. Other parameters revealed that in no house door to door collection of garbage is done every day and collection done only 3 days in a week is 35.71% (out of 210 houses only 75 houses) and in rest of the houses garbage collection is done after 2/3/4 days. The number of residents who throw garbage in their own courtyard or in somebody's vacant plots or into drains & khals or throw hither & thither is 83 out 210 i.e. 39.52.

A true copy of the letter dated 03.10.2024 is annexed herein and marked as **ANNEXURE P-14**.

A true copy of the survey report conducted by the Applicant on the usage of Waste Bins is annexed herewith and marked as **ANNEXURE P-15**.

5. The contents of paragraph no. 7 are denied and disputed as the same are incorrect. It is most humbly submitted that NGO/SHGs which are engaged by Respondent No. 4 are unable to cover the Wards assigned to them as their infrastructure is inadequate. The Solid Liquid Resource Management centre at Trunk Road as well as the BRTF abandoned shed has not been functioning and Organic Waste Converter (OWC) is lying idle. Bio Mining Machine at the dumping ground has not been functioning since installation. The system like Material Recovery Facility centre (MRF) and Waste to Compost Plant (W2C) were installed in December 2024 but functioning of the said machinery is highly irregular. The numbers of Bolero Pick-up vehicles and E-rickshaws provided to NGO/SHGs are also inadequate to cover the entire



07 FEB 2025

Silchar Municipal Board area. True copies of the photographs dated 27.01.2025 are annexed herewith and marked as ANNEXURE P-16.

6. That the contents of paragraph no. 8 are denied and disputed as the same are vague, baseless and incorrect. On the contrary, the Applicant organisation, in consultation with school authorities, has been regularly holding Awareness Programmes in High, ME & Primary schools on cleanliness, environment pollution & Swatchha Bharat Mission. True copies of the consent letters dated 31.10.2023 and 28.02.2024 issued by the Inspector of Schools, CDC Silchar are annexed herewith and marked as ANNEXURE P-17.
7. The contents of paragraph no. 9-10 are denied and disputed as the same are incorrect. While the Applicant herein is actively involving citizens of all wards and has been regularly holding awareness programme on cleanliness, garbage collection and Swatchha Bharat, the Respondent No. 4 herein is not taking any initiative and just trying to shift the responsibility of implementation of Solid Waste Management Rules, 2016 on common citizens. In reality, regular garbage collection from all parts of the Silchar Municipal Board area is still not been implemented which results in garbage dumping for days together.

It is pertinent to highlight that since NGO/SHGs engaged are insufficient, for 28 Wards as only 13 NGO/SHGs have been employed. As a result of this, it is impossible to collect garbage from all houses and commercial areas resulting in residents throwing garbage on the street, drains and vacant places. Further, Respondent No. 4 herein, is neither conducting any awareness programme nor imposing any restrictions or penal provisions and surrendering to the continuing deteriorating civic hygiene.

8. The contents of paragraph no. 11 are denied and disputed as the same are incorrect. The contents of the original application and the above paragraphs are reiterated herein for the sake of brevity and convenience.
9. The contents of paragraph no. 12 are denied and disputed as the same is incorrect. As on date, garbage collected is dumped in the dumping ground situated at Meherpur, in the southern part of the town of Silchar. The facilities like Bio Mining Machine, W2C, MRF, FSTP are not at all functioning although some of the machineries have been installed.



10. The contents of paragraph no. 13 are denied and disputed as the same are vague and incorrect. Respondent No. 4 herein has given a generic statement as to the funds allotted by the Authorities has been used for purchasing vehicles for carrying and loading of garbage, machinery, etc. However, there is no cogent proof to the same. It is pertinent to note that however, there are some dilapidated machineries brought to the dumping site at Meherpur and Solid Liquid Resource Management site at BRTF abandoned shed at Trunk Road, Silchar.
11. The contents of paragraph no. 14 are denied and disputed as the same are incorrect. The contents of ground no. 3 of Original Application is reiterated herein for the sake of brevity and convenience.
12. The contents of paragraph no. 15 are denied and disputed as the same are incorrect. The contents of ground no. 4 of Original Application is reiterated herein for the sake of brevity and convenience.
13. The contents of paragraph no. 16 are denied and disputed as the same are incorrect, as the areas in and around the town of Silchar is full of garbage and NGO /SHGs are insufficient to take the entire responsibility of keeping the town of Silchar clean on its own without the effective and active support of Respondent No. 4 herein.
14. The contents of paragraph no. 17 are denied and disputed as the same is incorrect. It is further pertinent to state that except one Transfer Station at Trunk Road, BRTF abandoned shed no other Transfer Stations have been established yet. There is no properly established Trenching Ground; only a boundary wall that has been erected in its name.
15. It is most humbly submitted that Silchar has an estimated population exceeding three lakhs, comprising 28 wards under the jurisdiction of the Silchar Municipal Board. Unfortunately, a significant portion of the population remains outside the ambit of regular conservancy services, as numerous residential houses, flats, apartments, commercial establishments, malls, and markets have neither been surveyed nor recorded, despite repeated representations and follow-ups by the Applicant. Now that the Silchar Municipal Board has been upgraded to the status of a Corporation (*vide Gazette Notification dated 28.11.2024*), the number of wards has increased from 28 to 42, and the total jurisdictional area has expanded from 15.75 sq. km. to 69.49 sq. km., encompassing several newly included



07 FEB 2025

localities. This substantial territorial expansion is bound to exacerbate the existing waste management crisis and render the situation even more unmanageable unless conservancy operations are immediately restructured, reinforced, and implemented with meticulous planning and urgency.

It is further stated that, it is highly objectionable that at the Meherpur dumping site, unregulated burning of waste materials, including plastics and other household refuse, is routinely carried out, with the burning continuing for days at a time, thereby polluting the environment and flagrantly violating the provisions of the Plastic Waste Management Rules, 2016. Moreover, the Silchar Municipal Board and the district authorities have miserably failed to enforce the statutory provisions regulating the use of plastic carry bags and packaging materials. As a result, plastic bags and materials exceeding 50 microns continue to be used indiscriminately in open markets and shops, leading to severe clogging of drains and water bodies. This has resulted in frequent flash floods, even after a single spell of rainfall, endangering public health and safety.

True copies of the current photographs evidently showing the burning waste at the Meherpur dumping site, along with visible emissions of toxic smoke, is annexed herewith and marked as ANNEXURE P-18.

16. That it is most humbly submitted that it in the light of the above stated facts and circumstances and in view of the submissions made herein above, the prayer made in the present application deserves to be allowed.

It is prayed accordingly.

VERIFICATION:

Verified at Silchar on this the 31st day of January, 2025. The contents of the above rejoinder affidavit are true and correct to the best of my knowledge and belief which are derived from official records and nothing material has been concealed therefrom.

Haridas Dutta

DEPONENT
General Secretary

Haridas Dutta
Nagar Swartharaksha Sangram Parishad
Silchar-788004

Haridas Dutta

DEPONENT
General Secretary

Haridas Dutta
Nagar Swartharaksha Sangram Parishad
Silchar-788004



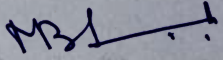
Identified by
Ambar
5/2/2025
Niladri Roy
ADVOCATE
District Bar Association
Cachar, Assam.
M: 94350 72840

Prasenjit Bhattacharyee
NOTARY
Govt. of Assam
District Cachar, Assam
Regn No. SLC-13 of 2018
07 FEB 2025
07 FEB 2025

THROUGH

Place:

Dated: 01_02 2025


(Madhumita Bhattacharjee)


Advocate for the Applicant

J-1921, C. R. PARK,

New Delhi-110019

Mob. 9811785211


Email-bhattacharjee.madhumita@gmail.com



Silchar Municipal Board
Silchar Assam

Home About Us Services Dev. Works Schemes Gallery Tender Finance & Accounts Notice

Silchar Assam




स्वच्छ भारत अभियान
एक कदम स्वच्छता की ओर

Swachh Bharat Mission

Home / Swachh Bharat Mission

Swachh Bharat Mission

The Swachh Bharat Mission (Urban) was launched by Government of India on 2nd October 2014. The Mission is implemented by the Ministry of Urban Development (MoUD) and covers all statutory cities and towns and achieves the objective of providing sanitation and household toilet facilities across India, and drive to 100% Open Defecation Free households by 2nd October, 2019.




Assam is on the verge of a developing state but there is lack of adequate fund for implementing different components of Swachh Bharat Mission (Urban). A significant population of Assam still does not have access to sanitary latrine system causing major environmental and health risk.

The incidences of water and sanitation related diseases like diarrhoea, malaria etc. is common in all the areas where insanitary/open defecation is still prevalent. Implementation of proper infrastructure and maintenance of these sanitation facilities through intensive demand creation is critical to address the existing sanitation and hygiene issues because of financial constraints.

The Swachh Bharat Mission (Urban), Assam in Co-operation with all Urban Local Bodies (ULBs) has identified Insanitary/Kutcha Latrines prevailing under the administration of ULBs across Assam. On the basis of survey report received from ULBs, the Mission has Sanctioned 68338 Units of Household Latrines & 2280 Community Toilets/Public toilets. It is however relevant to state that "No Latrine" cases rarely exist in Assam.

[Quick Enquiry](#)

On the basis of all facts & figures, State Mission Directorate envisages to declare Assam, 100% Open Defecation Free households by 2nd October, 2017.



Silchar Municipal Board
Silchar Assam

IMPORTANT LINKS

Panchayat & Rural Dev
Ministry of Panchayati Raj
Government of Assam
State Finance Commission
Central Finance Commission
PLANPLUS
NREGA
IAY
NSAP

IMPORTANT LINKS

Contact Us
Career
Dev Works
FAQ
Downloads
Gallery
Remarks
Events


IMPORTANT LINKS

Links
Programme
→ Pradhan Mantri Awas Yojana-Urban
→ National Urban Livelihoods Mission
→ Widow Pension Scheme
→ Old Age Pension Scheme
→ Swachh Bharat Mission

SOCIAL LINKS

[f](#) [t](#) [p](#)

Copyright © 2021 Silchar Municipal Board . All Rights Reserved . Powered By [Softthink](#)



নাগরিক স্বার্থরক্ষা সংগ্রাম পরিষদ
Nagarik Swartharaksha Sangram Parisad

চার্চ রোড অম্বিকাপট্টী, শিলচর - ৭৮৮ ০০৪
Church Road, Ambicapatty, Silchar - 788 004
Phone : 91 9435173535, 91 9435371136



e-mail : nagarik.sangram@gmail.com
blogsite : http://nagariksangram.blogspot.com

No. NSSP/24-25/25/1970

Date : 03/10/24

To

The Executive Officer,
Silchar Municipal Board,
Silchar

Sub: Door to door garbage collection

Sir,

1) Your honour convened a meeting on door to door garbage collection on 19.08.24 at 3.30 p.m. in SMB's conference hall where NGOs and SHGs engaged in collecting garbage and ourselves attended the meeting. Till date we have not received the minutes of the meeting. We request you to provide us a copy of the minutes of the meeting at your earliest convenience.

2) A public meeting was convened on 05.10.23 by the Executive Officer, SMB in SMB's conference hall on door to door garbage collection when we proposed to engage a survey team to record the households who do not handover garbage to the collector. The meeting resolved that from 01.11.23, survey team would be deployed. As no team was engaged, we preferred number of reminders but unfortunately till date no survey team was engaged.

We raised the same suggestion of deployment of survey team in the meeting held on 19.08.24 convened by your honour in SMB's conference hall where we were assured that a survey team would be deployed soon to find out the number of households not handing over the garbage to the collector but till date no survey team has been engaged. Our earnest request to you is to engage a survey team without any further delay to bring the hundred percent households in the ambit of door to door garbage collection.

3) We earnestly request you to resume the announcement through publicity mike everyday requesting the households to handover the garbage to the garbage collector, not to throw garbage hither and thither, business establishments, small or big, must keep appropriate waste basket in the shop, defaulters throwing garbage outside would be heavily fined & would be deprived of receiving any municipal facility.

...p/2

SILCHAR MUNICIPAL BOARD
Receipt No. 2025
Date: 03/10/24
[Signature]

নাগরিক স্বার্থরক্ষা সংগ্রাম পরিষদ
Nagarik Swartharaksha Sangram Parisad

চার্চ রোড অম্বিকাপট্টী, শিলচর - ৭৮৮ ০০৪
Church Road, Ambicapatty, Silchar - 788 004
Phone : 91 9435173535, 91 9435371136



e-mail : nagarik.sangram@gmail.com
blogspot : http://nagariksangram.blogspot.com

No.

Date :

[2]

This announcement should be started forthwith to alert citizens to handover garbage to the garbage collector without fail or to pay heavy fine to keep Silchar clean.

4) Daily announcement through publicity mike of handing over garbage by each and every household to the garbage collector and the information of enforcement of fine from the defaulters would definitely improve the garbage collection scenario. So this announcement should be carried out by the SMB throughout Silchar town daily without miss.

The garbage scenario in Silchar town would only improve when the door to door garbage collection may be made hundred percent effective.

We assure you of our hundred percent cooperation to keep Silchar clean.

Thanking you and awaiting to know from you at your earliest convenience.

Thanking you,

Yours faithfully,


(Haridas Dutta)

General Secretary

Nagarik Swartharaksha Sangram Parisad,
Silchar-788304

ANNEXURE P-15

ANNEXURE I




Solid Waste Management Survey
Ward No. 19, Chengcoorie Road, Silchar

S. No.	Date	House Holding No.	Signature of the House Owner / Tenant / Shop owner	Phone Number	Whether red colour / green colour waste basket received from Silchar Municipal Board	Whether NGO/SHG collects garbage daily / on alternate day / after 2 days / after 3 days in a week	Remarks
1.	23.1.25	Shop No 3	Sabru uddin Raj Barbhuiya	6002765581	No	No	
2.	23.1.25	1293	Hifal Ahmed Baskon	9859200908	No	No	
3.	23.1.25		ইতি	709447439	No	No	
4.	23.1.25	Shop No. 7	Nazim uddin Raj Barbhuiya	9401324726	No	No	
5.	23.1.25	Shop No 8	Mouaque Hossain Xaskon	8749818911	No	No	
6.	23.1.25		Rajak Ali Khan	9954827559	No	No	
7.	23.1.25		সবু উদ্দিন রাজ বারভুইয়া	9954498037	No	No	
8.	23.1.25	31	Nizam Uddin Raj Barbhuiya	7086135002	No	No	
9.	23.1.25	11/6	Roufi Rai Losha	8876222610	No	No	
10.	23.1.25	11/8	সত্যেন্দ্র চন্দ্র		No	No	
11.	23.1.25	11/9	সত্যেন্দ্র চন্দ্র	9859700194	No	No	
12.	23.1.25	11/3	Abdul Kayyum Raj Barbhuiya	9401847872	No	No	
13.	23.1.25	11/4	Nizam uddin Laha	9706663459	No	No	
14.	23.1.25		Salam Ahmed Mapunder.	7086969644	No	No	
15.	23.1.25	41	Pradip Debnoti	01957790541	No	No	
16.	23.1.25	4A	Jashimuddin Choudhury	700295500	No	No	
17.	23.1.25		Binyo Krishna Paul	9678220498	No	No	

Page No. 1

ANNEXURE-I



Solid Waste Management Survey
Ward No. 19, Chengcoorie Road, Silchar

S. No.	Date	House Holding No.	Signature of the House Owner / Tenant / Shop owner	Phone Number	Whether red colour / green colour waste basket received from Silchar Municipal Board	Whether NGO/SHG collects garbage daily / on alternate day / after 2 days / after 3 days in a week	Remarks
18	23.1.25		Amal Behari Das.	9706781180	No	No	
19	23.1.25		Bikash Kar	9436799920	No	No	
20	23.1.25	50	Khair Uddin Baskon	9365151980	No	No	
21	23.1.25		Ranjit Dey	8486097528	Yes	After 2 days	2 tenants 300.00/month
22	23.1.25	20/52	Mithun Das	9954128945	Yes	on alternate day	20 flats 1200.00/month
23	23.1.25	56	Ashim Kumar Das	9101335463	Yes	After 2/3 days	100.00/month
24	23.1.25		Rita Ghosh.	9401277258	No	No	Throws into Baraithal
25	23.1.25	54	Aparna Ghosh	8804885864	No	No	-do-
26	23.1.25	5A	Kalyan Kumar Das	6000860445	No	No	No - do -
27	23.1.25	4/17	Maitreyi Das	7896485483	No	After 2/3 days	100.00/month
28	23.1.25		Subhanshu Deb	6001924438			23 flats 70.00/flat per month
29	23.1.25		Tania Chakraborti	0900750934	No	No	100.00/month
30	23.1.25		সত্যেন্দ্র চন্দ্র	9854970108	Yes	After 2/3 days	100.00/month
31	23.1.25	H.No. 12	Monoj Kumar Choudhary	9435175523	Yes	After 3 days	
32	23.1.25	63	Animesh Paul.	863886440	No	No	Burns plastic
33	23.1.25	18	Kalyani Das.	9101098258	Yes	After 1/5 days	100.00/month
34	23.1.25	60	Biswajit Chakraborty	9485072485	Yes	After 1/5 days	100.00 per month

Page No. 2



Solid Waste Management Survey
Ward No. 19, Chengcoorie Road, Silchar

Sr No	Date	House Holding No.	Signature of the House Owner / Tenant / Shop owner	Phone Number	Whether red colour / green colour waste basket received from Silchar Municipal Board	Whether NGO/SHG collects garbage daily / on alternate day / after 2 days / after 3 days in a week	Remarks
35	24/1/2025	H/NO 120	Jharna Dey	6001868565	NO	NO	—
36	24/1/2025	H/NO 119	Sumita Bhattacharjee	9101745963	Yes	3 days in a week	100' 00' per month
37	24/1/2025	H/NO 14	Sabitri Ghosh	6000480624	NO	2 days in a week	100' 00' per month
38	24/1/2025		Pijush Kanti Chowdhury	9435296193	Yes	2 days in a week	100' 00' per month
39	24/1/2025	H/NO 001	Sudhanta K. Das	9901236882	NO	NO	Self arrangement
40	24/1/2025	H/NO 008	Sandhya Sen	940189934	NO	3 days in a week	Self arrangement
41	24/1/2025	H/NO 026	Rubi Paul	9957055082	Yes	3 days in a week	100' 00' per month
42	24/1/2025	H/NO 027	Sakti Pada Chakraborty	9954968627	NO	NO	Self arrangement
43	24/1/2025	Holding No. 12/A	Suspan Ch. Chakraborty	7002840459	NO	Self arrangement	Self arrangement
44	24/1/2025	H/NO 28	Shibani Chowdhury	9957294146	NO	Self arrangement	Self arrangement
45	24/1/2025	H/NO 04	Meenaa Behera	863809002	NO	Self arrangement	100' 00' per month
46	24/1/2025	H/NO 003	Dejali Sinha	7896022273	NO	3 days in a week	Self arrangement 100' 00' per month
47	24/1/2025		Foni Sarkar	9862112777	NO	NO	—
48	24/1/2025	H/NO 40	Azoni Dey	8822322621	NO	NO	Self arrangement
49	24/1/2025	H/NO 41	Pinku Das	7002533029	NO	NO	House in use Kala Mondra
50	24/1/2025	H/NO 110	Masjuna Begum Khan	6003447688	NO	3 days in a week	100' 00' per month
51	24/1/2025	H/NO 111	Nargis a Begum Khan	763881370	NO	NO	—



Solid Waste Management Survey
Ward No. 19, Chengcoorie Road, Silchar

Sr No	Date	House Holding No.	Signature of the House Owner / Tenant / Shop owner	Phone Number	Whether red colour / green colour waste basket received from Silchar Municipal Board	Whether NGO/SHG collects garbage daily / on alternate day / after 2 days / after 3 days in a week	Remarks
48	24.1.25	72	Panna Begum Mazumder	6026546225	NO	3 houses	Dump inside house area 3000 Vehicle Once a week
53	24.1.25	73	Adhip Datta Chowdhury	874809053	Yes	Alternate days	100.00/ family
54	24.1.25	75	Ramesh Narayan Prakash	8822012106	NO	NO	Dumps inside house
55	24.1.25	77	Manoj Kumar Choudhury	9435175523	Yes	After 3 days	100.00/month
56	24.1.25	House No. 30	Sagnik Bhattacharjee	6001459316	Yes	Alternate days	100.00/month
57	24.1.25	House No. 31	Sevagata Nath	89339296	NO	SHG vehicle collects	100.00/month
58	24.1.25	House No. 32	Tanushree Das	35			
59	24.1.25	Holding 116/2	Sabita Roy	8404085116	NO	Collects after 5 days / 7 days	100.00/month
60	24.1.25	Holding 115/A	Ratnraj Deb	6003444645	Yes	1 day after 2 days after	100.00/month
61	24.1.25	Holding 116/3	Sabyasata Chowdhury	8638140195	Yes	Alternate days	100.00/month
62	24.1.25	Holding 114/A	Santaresh Choudhury	9957182389	Yes	Alternate days	100.00/month
63	24.1.25		Parvek Dinesh	8896874115	Yes	After 2 days	100.00/month
64	24.1.25	Holding 115/B/11	Sham Deb	7077354610	NO	After 2 days	100.00/month
65	24.1.25	Holding 114/B	Jaydeep Nath	936353255	NO	Irregular collection	100.00/month
66	24.1.25		Balika Das	8876705445	NO	Collects after 3/2 days	100.00/month
67	24.1.25	Holding 117/A	Joydip Paul	8822379310	NO	After 1/2 days	100.00/month
67	24.1.25			9435888928	Returned	Yes irregular	100.00/month



Solid Waste Management Survey
Ward No. 19, Chengcoorie Road, Silchar

Sl. No.	Date	House Holding No.	Signature of the House Owner / Tenant / Shop owner	Phone Number	Whether red colour / green colour waste basket received from Silchar Municipal Board	Whether NGO/SHG collects garbage daily / on alternate day / after 2 days / after 3 days in a week	Remarks
68	24/1/2025	H/No 59	Ratan Dutta	9387415079	Red	Three in a week	Rs 100/- P. No.
69	24/1/2025	H/No 89	Rajan Ubbin Laskar	8578968435	NO	Three in a week	Rs 100/- P. No. No. 100/- P. No.
70	24/1/2025	H/No 114/4	Ashit. An Bhuiya	9678839165	NO	3 days in a week	Rs 100/- P. No. No. 100/- P. No.
71	24/1/2025	House no 107	Rupali Das	8825621835	NO	3 days in a week	Rs 100/- P. No. No. 100/- P. No.
72	24/1/2025	20	Sd DONT Y/SI	9854253855	NO	3 days in a week	Rs 100/- P. No. No. 100/- P. No.
73	24/1/2025	House no 102	Uma Bhattacharjee	9864262660	Yes	3 days in a week	Rs 100/- P. No. No. 100/- P. No.
74	24/1/2025	House no 105	DEBORAJ BHATTACHARYA	957567708	Yes	3 days in a week	Rs 100/- P. No. No. 100/- P. No.
75	24/1/2025	House no 104	Ranjit Bhattacharjee	8134979475	NO	3 days in a week	Rs 100/- P. No. No. 100/- P. No.
76	24/1/2025	House no 103	Debnate Bhattacharjee	9365724933	Yes	3 days in a week	Rs 100/- P. No. No. 100/- P. No.
77	24/1/2025	House no 102	Hari Lal Sella	9101081771	NO	3 days in a week	Rs 100/- P. No. No. 100/- P. No.
78	24/1/2025	House no 105	Adhan Shil	8135988626	Yes	3 days in a week	Rs 100/- P. No. No. 100/- P. No.
79	24/1/2025	House no 106	Prabodh Shor	8822101134	Yes	3 days in a week	Rs 100/- P. No. No. 100/- P. No.
80	24/1/2025	House no 107	Santaron ka Adhija	9435566303	Yes	3 days in a week	Rs 100/- P. No. No. 100/- P. No.
81	24/1/2025	House no 106	Mousami Bhattacharjee	9613851979	Yes	3 days in a week	Rs 100/- P. No. No. 100/- P. No.
82	25/1/25	House no 81	Beaully Deb	6003773851	NO	Self arrangement	
83	25/1/25	House no 11-3	Kutub ulbin mozindar	9754499588	NO	Self arrangement	
84	25/1/25	House no 24/A	Raju Lal Robi das	8751954178	NO	Self arrangement	



Solid Waste Management Survey
Ward No. 19, Chengcoorie Road, Silchar

Sl. No.	Date	House Holding No.	Signature of the House Owner / Tenant / Shop owner	Phone Number	Whether red colour / green colour waste basket received from Silchar Municipal Board	Whether NGO/SHG collects garbage daily / on alternate day / after 2 days / after 3 days in a week	Remarks
85	24.1.25	17A	Himangsha Shekhar Bhattacharjee	9531477065	Yes	On alternate day	100.00/month
86	24.1.25	16	Ragu Nandan Bhattacharjee	9401976646	Yes	On alternate day	100.00/month
87	24.1.25	House No. 15	Babla Deo	6901181690	Yes	On alternate day	100.00/month
88	24.1.25	12	ANUJ BHATTACHARJEE	9435095143	Yes	on alternate day	100.00/month
89	24.1.25	122/3	Samir Sen	8472814070	NO	NO Dumps in house	Dumps in house
90	24.1.25	Holding 122/3	Jubar Banar Bhattacharjee	9435173112	Yes	on alternate day	100.00/month
91	24.1.25	125/7, holding	Joydeep Bhattacharjee	6003113646	NO	Dumps in pond	Dumps in pond
92	24.1.25	122/7 Holding	Aparna Roy	9401281314		Dumps in pond	Dumps in pond
93	25.1.25		Bilip Das	7002528203	Yes	Alternate day	100.00/month
94	25.1.25		Bobul Das	9854922318	NO	NO	Dump at back yard
95	25.1.25		Rajan Das	9954622652	Yes	Yes	
96	25.1.25	288/5	Nadhuri Barman	9395681754	NO	NO	Dump at back yard
97	25.1.25	House 27A	Anjona Paul 700193172		Yes	Yes	After 5/6 days
98	25.1.25	Holding 127/B-1	Minli Pan 9425	9435100573	NO	Collects after 4/5/10/15 days	Resuses to pass
99	25.1.25	House No. 2	ALOK DAS GUPTA	8876198841	Yes	1/2 days	100.00/month
100	25.1.25	House No. 3	Rinki Gosh	939507224	NO	SHG collects on alternate day	100.00/month
101	25.1.25	House No. 1	Panmatat Misra	8911038308	NO	collects on alternate day	100.00/month

ANNEXURE-I

Solid Waste Management Survey
Ward No. 19, Chengcoorie Road, Silchar

Sl. No.	Date	House Holding No.	Signature of the House Owner / Tenant / Shop owner	Phone Number	Whether red colour / green colour waste basket received from Silchar Municipal Board	Whether NGO/SHG collects garbage daily / on alternate day / after 2 days / after 3 days in a week	Remarks
102	25.1.25	House No. 38	Bipin Rabi Das.	8099751282	Yes	2/3 days	Rs 100.00 per month
103	25.1.25	House No. 04	Sharmista Nath	9101530819	Yes	4/5 days	Rs 100.00 per month
104	25.1.25	House No. 05	Paspa Nath	3365719145	Yes	4/5 days	Rs 100.00 per month
105	25.1.25	House No. 07	Samahani Gupta	9706265301	Yes	4/5 days	100.00 per month
106	25.1.25	House No. 1	Moloy Deb	8403811352	NO	on alternate days	100.00 per month
107	25.1.25	House No. 15/3	Suman Das Choudhury	8638036320	NO	Collects after 2 days	100.00 per month
108	25.1.25	House No. 4	Pradip Deb Nath		Yes	collects after 2/3 days	100.00
109	25.1.25	House No. 131/B	Sushil Chandra Dey	943562435	Yes	collects after 2/3 days	100.00
110	25.1.25	House No. 145/A	Marmata Paul	6002746	NO	Dumps at compound	-
111	25.1.25		Jagadish Das	546			
112	25.1.25	House No. 19	Binu In	700498239	Yes	on alternate days	100.00 per month
113	25.1.25	House No. 145/B	Runnar Nath Pankajatha	9101096923	Yes	collects after 2/3 days	100.00
114	25.1.25	House No. 145/B	Mina Rabi das.	9954106402	NO.	Burns inside premises	Tenant 22 hours
115	25.01.25	House No. 141/A	Harendas Sutar das	9954858899	NO	Jumps at 4/5 days	
116	25.1.25	House No. 141/B	Anupam Roy	9127522150	Yes	2/3 days	200.00 per month Tenant 22 hours
117	25.1.25		Ashu Routh	8402817757	Yes	Very irregular	100.00 per month
118	25.1.25		Mintu Ghosh	7002459152	NO	Dumps in near land	-

Page No. 7

ANNEXURE-I

Solid Waste Management Survey
Ward No. 19, Chengcoorie Road, Silchar

Sl. No.	Date	House Holding No.	Signature of the House Owner / Tenant / Shop owner	Phone Number	Whether red colour / green colour waste basket received from Silchar Municipal Board	Whether NGO/SHG collects garbage daily / on alternate day / after 2 days / after 3 days in a week	Remarks
119	25.1.25	House No. 34	Biswajit Paul Choudhry	7002143022	Yes	On alternate days	100.00 per month
120	25.1.25		Bidhu Sam	959955486	NO	Burns	
121	25.1.25		Mala Sinha	9859994466	Yes	On alternate days	3 Tenants Rs 100.00 each
122	25.1.25		TRADIA DEEP GUPTA (ADVOCATE)	640175432	Yes	on alternate days	100.00
123	25.1.25		SUPARNA KAR	6001862275	Yes	on alternate days	100.00
124	25.1.25	H.No. 7	Bishu Das	999438921	Yes	on alternate days	100.00
125	25.1.25	278/17A	Rupsha Kar	910200967	Yes	on alternate days	100.00
126	25.1.25	281	Shikha Das Gupta	3435643750	Yes	on alternate days	100.00
127	25.1.25	276A	Amit Sinha	939438862	Yes	on alternate days	100.00
128	25.1.25	276B	Srujan Singh	6003352877	NO	2/3 days	100.00
129	25.1.25		L. Harish Singh	7002903351	NO	on alternate days	House No 2
130	25.1.25		Apulani Das.	9435073632	NO	✓	House No 87
131	25.1.25	275	Debabrata Acharya	9435078586	NO	on alternate days	3 Tenants
132	25.1.25	144/C	Ramji Rabi Das.	600316283	NO	Not done	
133	25.1.25		Pappu Das	970879950	NO	Not done	House No 16
134	25.1.25		Biswajit Paul	8399812770	NO	on alternate days	House No 14
135	25.1.25		Sanjib KR Choudhury	9401635969	NO	on alternate days	House No 13

Page No. 8



ANNEXURE-I

Solid Waste Management Survey
Ward No. 19, Chengcoorie Road, Silchar

Sl. No.	Date	House Holding No.	Signature of the House Owner / Tenant / Shop owner	Phone Number	Whether red colour / green colour waste basket received from Silchar Municipal Board	Whether NGO/SHG collects garbage daily / on alternate day / after 2 days / after 3 days in a week	Remarks
136	25.1.25	261	S.R. Das	9435385644	NO	After 2 days	100.00/m
137	25.1.25	262	Juguman Das	6009239622	NO	on alternate day	100.00/m
138	25.1.25	264	Sitthi Paul	6913633350	NO	on alternate day	100.00/m
139	25.1.25	264/1	Rakshil Raug	9435372530	NO	on alternate day	100.00
140	25.1.25	House No. 10	Bojrajit Mondal	9508003141	NO	on alternate day	100.00
141	25.1.25	House No. 11	Biswajit Mukherjee	9601078163	NO	on alternate day	100.00
142	25.1.25	House No. 13	Mou Bhattacharjee	9401324490	NO	After 2 days	100.00
143	27.1.25	House No. 26	Gita Nuala	6003533866	Yes	3 days a week	100.00
144	27.1.25	House No. 26	Bhendi Nuzia (SHOP)	8402002618	Yes	3 days a week	100.00
145	27.1.25	House No.	Damayanti Kabi Das	943460648	NO	NO	Self arrangement
146	27.1.25	House No. 26S	Malika Rahidan	9101567885	NO	3 days a week	100.00
147	27.1.25	House No. 26S	27.1.25	7896166240	1 one issue	3 days a week	100.00
148	27.1.25	House No. 82	Rajan Rabi Das	9954129147	NO	3 days a week	Self arrangement
149	27.1.25	House No. 80	Ashwini Choudhury	9435983562	NO	3 days a week	Self arrangement
150	27.1.25	House No. 254	Subhan Paul	9706057260	Yes	3 days a week	Rs 100/- per 12 unit
151	27.1.25	House No. 1	Bimalendu Das	9435171210	Yes	3 days a week	Rs 100/- per unit
152	27.1.25	House No. 2	Amalendu Das	9435626089	Yes	3 days a week	Rs 100/- per unit



ANNEXURE-I

Solid Waste Management Survey
Ward No. 19, Chengcoorie Road, Silchar

Sl. No.	Date	House Holding No.	Signature of the House Owner / Tenant / Shop owner	Phone Number	Whether red colour / green colour waste basket received from Silchar Municipal Board	Whether NGO/SHG collects garbage daily / on alternate day / after 2 days / after 3 days in a week	Remarks
153	25.1.25	House 22	Gita Chetri (Rxsavani)	7099531654	NO	on alternate day	100.00
154	25.1.25	27/1	Jayanta Kumar Dey	6002113884	NO	on alternate day	100.00
155	25.1.25	21A	Priyam Paul	9101699324	NO	on alternate day	100.00
156	25.1.25		Naxoi Barshumpa	-	NO	not done	-
157	25.1.25	17	Saptak Dey	9401550662	NO	not done	-
158	25.1.25	16	Ratan Raj Datta		NO	not done	-
159	25.1.25	18	Mangushree Das	8134912806	NO	not done	-
160	25.1.25	19	Julu Chakraborty	9954132886	NO	not done	-
161	25.1.25	19A	Rajib Chakraborty	9101479813	NO	on alternate day	100.00
162	27.1.25	House No. 53	Manisha Das Gupta	9678818286	Yes	After 2/3 days	100.00
163	27.1.25	House No. 27	27.1.25	8876352504	Yes	on alternate day	100.00
164	27.1.25		Swarna Bhattacharyya	6001860274	NO	SHG vehicle collection	100.00
165	27.1.25		J.K. Traders	7002914093	NO	SHG vehicle collection	100.00
166	27.1.25	House No. 147/B	Sunam Kumar Nath	7954687918	Yes	on alternate day	100.00
167	27.1.25	House No. 146/B	Chunilal Nath	9678122132	NO	Burns paper	-
168	27.1.25		Karuna Debnath	9954090823	NO	Dumps inside house	-
169	27.1.25		Thumapaul	7086433113	NO	Dumps inside house	-

ANNEXURE-I

Solid Waste Management Survey
Ward No. 19, Chengcoorie Road, Silchar

Sl. No.	Date	House Holding No.	Signature of the House Owner / Tenant / Shop owner	Phone Number	Whether red colour / green colour waste basket received from Silchar Municipal Board	Whether NGO/SHG collects garbage daily / on alternate day / after 2 days / after 3 days in a week	Remarks
170	27.1.25	House No. 170	Dr. A. K. Debnath	9435451584	Yes	Collect daily 10/11	100.00 Tenant 3
171	27.1.25	House No. 171	Anup Paul	9386128296	Yes	After 2/3 days	100.00
172	27.1.25	House No. 172	Dipendu Das	9435172416	Yes	Very irregular	100.00 Tenant 1
173	27.1.25	House No. 173	Subimal Bhattacharya	9435503422	NO	On alternate day	100.00
174	27.1.25	House No. 174	Saumen Johnson	8638482364	Not accepted	-	-
175	27.1.25	House No. 175	Rabi Paul	6000893314	Yes	On alternate day	100.00 Tenant 3
176	27.1.25	House No. 176	Saumen Nath	9395517367	NO	Dumps at backside	-
177	27.1.25	House No. 177	Ranjit Das	9401957990	Yes	On alternate day - irregular	100.00 Tenant 3
178							
179	27.1.25	House No. 179	Papiya Purkayastha	9707268079	Not accepted	Dump at backside	-
180	27.1.25	House No. 180	Anup Kanti Das	8638862458	NO	On alternate day	100.00
181	27.1.25	House No. 181	Kalina Paul	8638507784	NO	Dumps in front of house	-
182	27.1.25	House No. 182	Sibani Rani Laskar	9435886655	NO	Dump inside	-
183	27.1.25	House No. 183	Niki Mooli Das	9435705857	Yes	On alternate day	100.00 Tenant 1
184	27.1.25	House No. 184	Nakuleswar Das	9435531449	NO	Dumps inside	-
185	27.1.25	House No. 185	Shashi Kumar Saha	7524860320	NO	On alternate day	100.00

Page No. 11

ANNEXURE-I

Solid Waste Management Survey
Ward No. 19, Chengcoorie Road, Silchar

Sl. No.	Date	House Holding No.	Signature of the House Owner / Tenant / Shop owner	Phone Number	Whether red colour / green colour waste basket received from Silchar Municipal Board	Whether NGO/SHG collects garbage daily / on alternate day / after 2 days / after 3 days in a week	Remarks
186	27.1.25	House No. 186	Rabi Rabi Das	9394732880	Yes	3 days a week	100.00 P.m
187	27.1.25	House No. 187	Nishi Das	8822555571	NO	2 days a week	100.00 P.m
188	27.1.25	House No. 188	Dilip Rabidar	9854299051	Yes	2 days a week	100.00 P.m
189	27.1.25	House No. 189	Ananta Dutta	9401060963	Yes	2 days a week	100.00 P.m
190	27.1.25	House No. 190	Grand Lal	8638480899	Yes	2 days a week	100.00 P.m
191	27.1.25	House No. 191	HIRENDRA BANIK	9401137851	Yes	2 days a week	100.00 P.m
192	27.1.25	House No. 192	Santiva Das	95770418	NO	NO	Self arrangement
193	27.1.25	House No. 193	Rabi Nath	9957671999	NO	NO	Self arrangement
194	27.1.25	House No. 194	Jaharal Das	8974815450	NO	NO	Self arrangement
195	27.1.25	House No. 195	Manoranjan Mallick	8638106117	NO	NO	Self arrangement
196	27.1.25	House No. 196	Santi Mala Sinha	9854412625	NO	NO	Self arrangement
197	27.1.25	House No. 197	Anupama Sinha	86001128037	NO	NO	Self arrangement
198	27.1.25	House No. 198	Ranjit Das	9959745466	NO	NO	Self arrangement
199	27.1.25	House No. 199	Baby Bhattacharya	9365573657	NO	NO	Self arrangement
200	27.1.25	House No. 200	Bezala Sinha	8721816311	NO	NO	Self arrangement
201	27.1.25	House No. 201	Sethi Nath	7002310476	NO	NO	Self arrangement
202	27.1.25	House No. 202	Madhumika Rabi Das	9101257649	NO	NO	Self arrangement

Page No. 12



Solid Waste Management Survey
Ward No. 19, Chengcoorie Road, Silchar

Sl. No	Date	House Holding No.	Signature of the House Owner / Tenant / Shop owner	Phone Number	Whether red colour / green colour waste basket received from Silchar Municipal Board	Whether NGO/SHG collects garbage daily / on alternate day / after 2 days / after 3 days in a week	Remarks
203	27/1/2025	fast shop	Nurongjan Das	9399733560	NO	NO	Self arranged
204	27/1/2025	Penkshop	Ashim Deb	7002421867	NO	NO	Self arranged
205	27/1/2025	H.No 233	Nishi Kanta Das	7019748504	YES	YES	Rs 100/- P.m
206	27/1/2025	H.No 2	Mitali Ree	8011241793	NO	NO	Self arranged
207	27/1/2025	H.No 233/1	Sitangma sukuma Das	9101367923	NO	YES	Rs 100/- P.m
208	27/1/2025	H.No 239	Kinnud Bardhan	9859032366	YES	3 days a week	Rs 100/- P.m
209	27/1/2025	H.No 246	Senharepsi Devi	9435170079	NO	2 days a week	Rs 100/- P.m
210	27/1/2025	H.No 3	Sudipta Sinha	9394445921	NO	3 days a week	Rs 100/- P.m

Haridas Datta
General Secretary
Silchar Swachh Raksha Sangram Danda
Silchar-788004

ANNEXURE P-16



ANNEXURE P-17

GOVT. OF ASSAM
OFFICE OF THE DEPUTY INSPECTOR OF SCHOOLS
SILCHAR

Memo No. Dis/Sil/Misc/2024/ 11778

Dated. Silchar the 28th February, 2024

From : Shri K.I. Hazari, M.Com., B.Ed.,
Deputy Inspector of Schools,
Silchar.

To : The Heads of all Govt. / Provincialised L.P. & M.E. Schools
under Silchar Town Area.

Sub : Regarding Institution-wise Programme for awareness and Participation of the student
Community in Swatchh Bharat Aviyani.

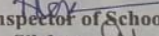
Sir/Madam

With reference to the subject cited above, I have the honour to inform you that according to the letter attached herewith the students of your respective school may be motivated and guided by Nagarik Swartharaksha Sangram Parishad, Silchar to play a sincere role in keeping the city clean. For this purpose the said Parishad will arrange programme with the students to motivate with proper guidance.

You are therefore requested to allow the Parishad to make such sessions about the matter.

This for favour of your kind information and necessary action,

Yours faithfully

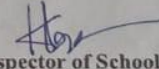

Deputy Inspector of Schools,
Silchar

Memo No. Dis/Sil/Misc/2024/ 11778
Copy to:

Dated. Silchar the 28th February, 2024

1. The General Secretary, Nagarik Swartharaksha Sangram Parishad, Church Road, Ambicapatty, Silchar-4 for favour of kind information.

Yours faithfully


Deputy Inspector of Schools,
Silchar

**Govt. of Assam
OFFICE OF THE INSPECTOR OF SCHOOLS
C.D.C. SILCHAR**

No.IS/CDC/Misc/2022/

Dated, Silchar, the _____, 2023.

To

The Heads of all Govt. / Provincialised High & H.S. School
Under Silchar Town Area.

Sub:-

Regarding Institution – wise Programme for awareness and
Participation of the student Community in Swatchh Bharat Aviyan.

Sir / Madam,

With reference to the subject cited above, I have the honour to inform you that according to the letter attached herewith the students of your respective school may be motivated and guided by Nagarik Swartharaksha Sangram Parisad, Silchar to play a sincere role in keeping the city clean. For this purpose the said parishad will arrange programme with the students to motivate with proper guidance.

You are therefore requested to allow the Parisad to make such sessions about the matter

This is for favour of kind information and necessary action.

Enco : As stated above.

Yours faithfully,

Inspector of Schools,
C.D.C. Silchar.

Memo No. IS/CDC/Misc/2022/ 8204

Dated, Silchar, the 31/10/, 2023.

Copy to:-

1. The General Secretary, Nagarik Swartharaksha Sangram Parisad, Church Road, Ambicapatty, Silchar – 4 for favour of kind information.

Sulim
31/10/23
Inspector of Schools,
C.D.C. Silchar

31/10/2023

ANNEXURE P-18







Office of Adv Madhumita <office.advocate.madhumita@gmail.com>

Advance service Rejoinder in matter of Nagarik Swartharaksha Sangram Parisad vs State of Assam & Ors. [O.A. NO. - 83/2024/EZ]

1 message

Office of Adv Madhumita <office.advocate.madhumita@gmail.com>

Sat, Feb 1, 2025 at 6:24 PM

To: chairman@pcbassam.org, dc-cachar@nic.in, smb1882@gmail.com, sp-cachar@assampolice.gov.in, ajayaggarwal.cpcb@nic.in, shayamvar_deb@hotmail.com

Dear Sir,

PFA.

--

With Regards

Office of Advocate Madhumita Bhattacharjee
1921, J Block, Opposite Ariston Hospital, C.R. Park,
New Delhi-110019
Mob. No. 7011332809Chamber No. 807, Additional Building Complex,
Supreme Court of India,
New Delhi-110001
Telephone No. 011-43029802**Rejoinder in Nagarik Swartharaksha Sangram Parisad.pdf**
5438K